

PART H—COST OF POSTAGE AND REGISTRATION ON
PROCESSES FORWARDED BY POST, HOW TO BE
DEFRAYED

1. Postal charges on all processes, notices, and other such documents, issued from any Court and transmitted by post, are to be paid by means of service postage stamps, without any additional charge being levied from the parties at whose instance the process or document is issued. In cases in which it is considered necessary to register the cover, the fee for registering it will also be paid by means of service postage stamps.

Service stamps to be used. Party not required to pay postal charges except under Order 5, Rules 10 and 20-A C.P.C.

(See Section 143 of the Code of Civil Procedure.)

In the case of processes transmitted by post under the proviso to rule 10 or under rule 20A of Order V of the First Schedule to the Code of Civil Procedure, the party at whose instance the process is issued will be required to pay all postal charges for postage and registration. The party will be required to pay only the normal process fee when service by post is ordered either in lieu of or in addition to the service in the ordinary manner. When the party concerned puts in a stamped postal envelope, the Ahlmad or the Moharrir should give him a receipt for the same.

2. Processes received for service from Courts in other States should be returned in service postage paid covers, the stamps being provided by the returning Court. Similarly, processes returned to Punjab Courts from Courts in other States will be sent in service postage paid covers. The same rule, of course, applies to processes returned by or to other Courts in the same State.

Service stamps to be used for transmission of processes to another Province.

Service postage labels required for this purpose will be obtained in the usual way.